

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 32/13 of NC-VI held on 10.1.2013

Meeting No.32/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 08.11.2012 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
Officer in attendance			
3	Sh. Yoginder Singh	Dy. DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting no 30/13 and 31/13 held on 03.1.2013 sent by e mail to all members of the committee were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	1024 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Deferred
	The case was discussed in the meeting and it was noted that the firm has not indicated indigenous inputs called for vide their letter dated 19.12.12, they have only indicated the imported inputs. committee decided that firm may be requested to mention indigenous inputs as per Col1(b)Appendix 11(A). The case was deferred and to be placed before the committee meeting to be held on 7.2.2012			

2	1025 Case No.:13/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	Deferred
	The case was discussed in the meeting and it was noted that the firm has not indicated indigenous inputs called for vide their letter dated 19.12.12, they have only indicated the imported inputs. committee decided that firm may be requested to mention indigenous inputs as per Col 1(b)Appendix 11(A). The case was deferred and to be placed before the committee meeting to be held on 7.2.2012			
3	1026 Case No.:4/26/85-ALC3/2012	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00138/AM13/	RLA File :32/24/040/00030/AM13/	Lic.No/Date:3210056755 31.08.2012	Approved

The case was discussed in the meeting. Committee decided to approve the case as per the written comments of MFPI furnished vide their letter No. 4/DGFT/2011 dated 09.01.2013 with the description of the item slightly changes as under:-

Export Item	Qty	Import Item	Qty.
Cashew kernel large in roasted/salted of same size and variety, broken 100±5%	166764.00Kg (packed in consumer packs of composite cans 517gms in 338688 Nos.)	Cashew kernel large (broken 100±5%) relevant size and variety on net to net basis.	166764.00Kg
		Paper Container (for 517gm capacity of Cashew-with Tin lids) Composite Cans with tin lids and outer Plastic Caps	As per packing policy
		Plastic Lid Composite Cans with tin lids and outer Plastic Caps	As per packing policy

RA may take consequential action as per policy/procedures.

4	1027 Case No.:11/27/85-ALC3/2011	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00155/AM12/	RLA File :32/24/040/00038/AM12/	Lic.No/Date:3210050779 14.11.2011	Approved

case was discussed in the meeting. Committee decided to approve the case as per the written comments of MFPI furnished vide their letter No. 4/DGFT/2011 dated 09.01.2013 with the description of the item slightly changes as under:-

Export Item	Qty	Import Item	Qty.
Cashew kernel large in roasted/salted of same size and variety, broken 100±5%	166764.00Kg (packed in consumer packs of composite cans 517gms in 338688 Nos.)	Cashew kernel large (broken 100±5%) relevant size and variety on net to net basis.	166764.00Kg
		Paper Container (for 517gm capacity of Cashew-with Tin lids) Composite Cans with tin lids and outer Plastic Caps	As per packing policy
		Plastic Lid Composite Cans with tin lids and outer Plastic Caps	As per packing policy

RA may take consequential action as per policy/procedures

5	1028		Party Name:PEPPER INDIA CORPORATION		Meet No/Date:32/85-ALC3/2012 10.01.2013		Status:	
	Case No.:3/15/85-ALC3/2012							
	HQ File :01/85/050/00107/AM13/		RLA File :10/24/040/00020/AM13/		Lic.No/Date:1010050087 21.06.2012		Approved	
	The case was discussed in the meeting. Committee decided to approve the case as per written comments furnished by MFPI vide their letter No. 44/DGFT/2012 dated 18.12.2012 with 5% wastage as under:-							
Export item		Qty.		Import item		Qty.		
Nutmeg Powder		2600.00Kg		Nutmeg with Shell		2730.00Kg		
RA may take consequential action as per policy/procedures.								

6	1029 Case No.:2/27/85-ALC3/2012	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00140/AM13/	RLA File :05/24/040/00266/AM13/	Lic.No/Date:0510337514 19.10.2012	Deferred
	The case was discussed in the meeting. Committee noted that the firm has not furnished the information. Committee decided to remind the firm to furnish the requisite information. The case was deferred and to be re-listed in meeting on 07.02.2013.			

7	1030 Case No.:1/23/85-ALC3/2011	Party Name:YKK INDIA PVT.LTD.	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00122/AM12/	RLA File :05/24/040/00183/AM12/	Lic.No/Date:0510300367 25.08.2011	Deferred
	The case was discussed in the meeting and decided to send a reminder to the firm by e mail also for submitting their reply indicating that it is quite a old licence. The case was deferred and to be placed before the committee on 7.2.2013.			

8	1031 Case No.:9/29/85-ALC3/2011	Party Name:SRI CHEMICALS	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00166/AM12/	RLA File :04/24/040/00228/AM12/	Lic.No/Date:0410130301 15.11.2011	Rejected.
	The case was discussed in the meeting and committee decided to reject the case as no reply is received from the firm despite 3 reminders dated 19.9.2012 ,07.11.2012 & 26.12.2012.RA to take consequential action under intimation to DGFT.			

	1032 Case No.:7/5/85-ALC3/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
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9	HQ File :01/85/050/00036/AM13/	RLA File :34/24/040/00269/AM12/	Lic.No/Date:3410033795 10.04.2012	Deferred
The case was discussed in the meeting. It was noted that the firm has not furnished the information. The committee decided that one more reminder may be issued to the firm to furnish the information. The case was deferred and to be placed in meeting on 07.02.2013.				

10	1033 Case No.:10/5/85-ALC3/2012	Party Name:UNICHARM INDIA PRIVATE LIMITED	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00039/AM13/	RLA File :13/24/040/00004/AM13/	Lic.No/Date:1310039457 18.04.2012	Rejected
	The case was discussed in the meeting. It was noted that no reply/information received from the firm despite two reminders dated 07.11.2012 & 26.12.2012. Hence, Committee decided to reject the case. .RA to take consequential action under intimation to DGFT.			

11	1034 Case No.:3/16/85-ALC3/2012	Party Name:SOMA BEVERAGES PRIVATE LIMITED	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00113/AM13/	RLA File :04/24/040/00075/AM13/	Lic.No/Date:0410138448 26.07.2012	Deferred
	The case was discussed in the meeting. The committee decided to call for the information from DIPP as per the observation of MFPI's letter No. 31/DGFT/2012 dated 10.01.2013 as under:- As per IDR Act as well as new industrial policy distillation and brewing of alcoholic drinks is under compulsory licensing, therefore, the manufacturer exporters or supporting manufacturer must have licence as per IDR Act. The unit does not have a valid license as per IDR Act. Since administration of IDR Act falls within preview of DIPP,They may be requested to furnish their view in this matter. The case was deferred and to be placed before the committee on 7.2.2013.			

12	1035 Case No.:3/7/85-ALC3/2012	Party Name:PUSHPAM FOODS AND BEVERAGES PRIVATE LIMITED	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00046/AM13/	RLA File :31/83/040/00019/AM13/	Lic.No/Date:3110054409 23.05.2012	Deferred
The case was discussed in the meeting and it was noted that information furnished by the firm has been forwarded to MFPI vide letter dated 26.12.2012. and representative of the MFPI informed that same is under their examination. . The case was deferred and to be placed before the committee on 7.2.2013				
13	1036 Case No.:5/5/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00034/AM13/	RLA File :05/24/040/00484/AM12/	Lic.No/Date:0510321946 10.04.2012	Deferred
The case was discussed in the meeting. The committee decided to call for the information from DIPP as per the observation of MFPI's letter No. 9/DGFT/2011 dated 10.01.2013 as under:- As per IDR Act as well as new industrial policy distillation and brewing of alcoholic drinks is under compulsory licensing, therefore, the manufacturer exporters or supporting manufacturer must have licence as per IDR Act. The unit does not have a valid license as per IDR Act. Since administration of IDR Act falls within preview of DIPP, They may be requested to furnish their view in this matter. The case was deferred and to be placed before the committee on 7.2.2013.				

14	1037 Case No.:4/27/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00142/AM13/	RLA File :09/24/040/00292/AM13/	Lic.No/Date:0910053838 17.09.2012	Deferred
The case was discussed in the meeting and it was noted that export product description needs to be rendered more specific in the light of inputs sought for import . Committee decided to ask the firm to indicate the exact nature of wafers and wafer rolls under export and its specific nomenclature along with copies of export invoice / orders. The case is deferred and to be placed before the committee on 07.02.2013				

15	1038 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
The case was discussed in the meeting and it was noted that the firm has replied to queries vide their letter 21.11.2012 indicating :- (a) Polyphenol content of 6 to 7.5 % in import. (b) No commercial value of wastage material. (c) Furnishing central excise certificate of consumption of inputs with that of mentioned in export product. Both MFPI and MSME have been requested to examine the said information and expedite their comments. The case was deferred and it was decided to place before committee after two weeks being an old case.				

16	1039 Case No.:1/30/85-ALC3/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00174/AM12/	RLA File :09/24/040/00307/AM12/	Lic.No/Date:0910049155 29.09.2011	Deferred
	The case was discussed in the meeting and it was noted that C&PC had given their comments on same product vide their u.o.no 14010/83/2008.CH II dated 17.1.2011 as enclosed with agenda. Hence committee decided to refer the matter to C&PC for their comments with the said reference. The case was deferred and to be placed before the committee on 07.2.2013.			

17	1040 Case No.:1/20/85-ALC3/2012	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00117/AM13/	RLA File :09/24/040/00051/AM13/	Lic.No/Date:0910053220 10.07.2012	Deferred
	The case was discussed in the meeting and it was noted that comments furnished by the Deptt. of C&PC vide their U.O.No 14010/50/2012/Ch.II dated 17.11.2012 has been signed by Sh. Jasbir Singh , Consultant. Committee decided to (i) remind Department of Atomic energy for their comments. (ii)Write to C&PC as to whether a consultant's comments can be accepted for the purpose of determining input – output norms . The case was deferred and to be placed before the committee on 7.2.2013.			

18	1041 Case No.:4/20/85-ALC3/2012	Party Name:ORIGIN COFFEE ROASTING (P) LTD	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00120/AM13/	RLA File :07/24/040/00211/AM13/	Lic.No/Date:0710090215 14.08.2012	Deferred
	The case was discussed in the meeting and Committee decided to issue reminder to the firm to submit the requisite clarification . The case was deferred and to be placed before the committee on 7.2.2013.			

	1042 Case No.:4/15/85-ALC3/2012	Party Name:SPARTAN SPORTS INDUSTRIES	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
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19	Case No.:4/15/85-ALC3/2012	INDUSTRIES,	10.01.2013	
	HQ File :01/85/050/00108/AM13/	RLA File :30/24/040/00016/AM13/	Lic.No/Date:3010086781 13.06.2012	Deferred
	The committee discussed in the meeting and it was noted that MSME has sought certain information from the firm and the same has not been received . Committee decided to issue reminder to the firm to submit information. The case was deferred and to be placed before the committee on 7.2,2013.			

20	1043 Case No.:18/4/85-ALC3/2011	Party Name:SARDA STARCH (P) LTD.,	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00018/AM12/	RLA File :03/95/040/00125/AM11/	Lic.No/Date:0310613336 31.01.2011	Deferred
	The case was discussed in the meeting and MSME representative informed that the case is under their examination and comments would be available in next meeting . Committee deferred the case and decided to place the case the case in next meeting to be held on 31.1.2013			

21	1043 Case No.:5/15/85-ALC3/2012	Party Name:ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:							
	HQ File :01/85/050/00109/AM13/	RLA File :10/24/040/00006/AM13/	Lic.No/Date:1010049730 30.05.2012	Approved							
	The case was discussed in the meeting and committee noted the written comments furnished by the spice Board vide their letter No. MKT/NCM/01/2012-13/4507 dated 18.12.2012 recommending 17.50 % average yield Brine on the inputs recommended by CFTRI, Mysore. Since yield is more as per the quantity of export product applied for, Committee decided to reatify ad-hoc restricted ad-hoc input –output norms as under.										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Freeze dried Green Pepper</td><td>15000.00 KG</td><td>Green pepper in Brine</td><td>75000.00 kg</td></tr></table> RA may take consequential action as per policy / procedure.				Export Item	Qty.	Import Item	Qty.	Freeze dried Green Pepper	15000.00 KG	Green pepper in Brine
Export Item	Qty.	Import Item	Qty.								
Freeze dried Green Pepper	15000.00 KG	Green pepper in Brine	75000.00 kg								

22	1044 Case No.:6/20/85-ALC3/2012	Party Name:VISHANT TRADERS (P) LTD.	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00122/AM13/	RLA File :30/24/040/00014/AM13/	Lic.No/Date:3010086810 13.06.2012	Deferred
	The case was discussed in the meeting and committee decided to issue reminder to the firm for furnishing the information sought by C&PC vide their letter No. 46011/129/2012-PC-II dated 21.12.2012.The case was deferred and to be placed before the committee on 7.2.2013.			

23	1045 Case No.:13/5/85-ALC3/2012	Party Name:UNICHARM INDIA PRIVATE LIMITED	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00042/AM13/	RLA File :13/24/040/00003/AM13/	Lic.No/Date:1310039456 18.04.2012	Deferred
	The case was discussed in the meeting and decided to issue reminder to MSME to expedite their comments. The case was deferred and to be placed before the committee meeting to be held on 07.2.2013.			

24	1046 Case No.:1/21/85-ALC3/2012	Party Name:NESTLE INDIA LTD	Meet No/Date:32/85-ALC3/2012 10.01.2013	Status:
	HQ File :01/85/050/00123/AM13/	RLA File :05/24/040/00071/AM13/	Lic.No/Date:0510327329 14.06.2012	Deferred
	The case was discussed in the meeting and noted the written comments furnished by MFPI vide their O.M No.41/DGFT/2012 dated 20.12.2012. MFPI has been requested to recheck the calculation of import quantity. The case was deferred and decided to place the case in next norms committee meeting to be held on 31.1.2013.			

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